

**Form AA**

[Under Regulation 7A of Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 and under clause 12A of the Schedule - Model Bye-Laws of an Insolvency Professional Agency under Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016]

**To,**

The Managing Director/Chief Executive Officer  
ICSI Institute of Insolvency Professionals  
3rd Floor, ICSI House 22 Institutional Area, Lodhi Road New Delhi-110003.

**Subject- Application for Issuance of Authorisation for Assignment**

**Sir / Madam,**

I, **NAJEEB T P** having been enrolled as a professional member with the **ICSI Institute of Insolvency Professionals** on **24/09/2020** bearing enrollment no. **IP/N01014** and registered with Insolvency and Bankruptcy Board of India (the Board) as insolvency professional, on **24/12/2020** bearing registration no. **IBBI/IPA-002/IP-N01014/2020-2021/13316** hereby apply for issuance of Authorisation for Assignment under Regulation 7A of Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 and under clause 12A of the Schedule - Model Bye-Laws of an Insolvency Professional Agency under Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016.

**DETAILS**

(a) Date of Birth: 02/12/1967

(b) Whether you have attained the age of seventy years: **No**

(c) Whether you are in employment: **No**

(d) Whether you are a whole-time director/managing director in any company: **No**

(e) Whether you have been debarred by any direction or order of IBBI or IPA: **No**

(f) Whether any criminal/disciplinary proceeding pending under any law is pending against you: **No**

Whether you have complied with requirements, as on date of application, with respect to

**i. Filing of Forms for the purpose of monitoring corporate insolvency resolution processes and performance of insolvency professionals under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.**

**: Yes**

**ii. Payment of fee, interest or penalty, if any including -**

a. Annual membership fee to IPA under Clause 11 of Schedule under IBBI (Model Bye-laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016 : **Yes**

b. Fee under clause 12A(3) of Schedule under IBBI (Model Bye-laws and Governing Board of Insolvency Professional

Agencies) Regulations, 2016 : **Yes**

c. Registration Fee to IBBI under Regulation under 7 (2) (c) of IBBI (Insolvency Professionals) Regulations, 2016 : **Yes**

d. Annual fee to IBBI under Regulation 7(2)(ca) of IBBI (Insolvency Professionals ) Regulations, 2016 : **Yes**

e. Interest, if any to IBBI under Regulation 15 of IBBI (Insolvency Professionals) Regulations, 2016 : **Yes**

**iii. Continuous Professional Education. If yes, details of Continuous Professional Education hours:**

CPE hours previous year	Current years of CPE hours availed	Total CPE hours

**Affirmation : Yes**

(a) the above submissions are correct and complete to the best of my knowledge and belief.

(b) I am eligible to obtain an Authorisation for Assignment.

(c) I have complied with the requirements of the Insolvency and Bankruptcy Code, 2016, read with regulations, circulars, directions or guidelines issued by IBBI.

(d) I have made the payment of applicable fees

(e) I shall duly inform the Board / IPA upon becoming ineligible to hold Authorisation for Assignment

**NAJEEB T P**

**IBBI/IPA-002/IP-N01014/2020-2021/13316**

**Place : Kannur**

**Date : 24/12/2020**